

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
COURT-IV**

Company Petition No.(IB)- 632 (ND)/2022

**Under Section 9 of the Insolvency and Bankruptcy Code, 2016
read with Rule 6 of the Insolvency and Bankruptcy
(Application to Adjudicating Authority), Rules, 2016**

IN THE MATTER OF:

**M/s. HUKUM CHAND FABRICS PRIVATE LIMITED
.... APPLICANT/
OPERATIONAL CREDITOR**

VS.

**M/s. BEE K BEE PRINTS PRIVATE LIMITED
.... CORPORATE DEBTOR**

Order Delivered on: 16.04.2024

CORAM:

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

ORDER

PER: MANNI SANKARIAH SHANMUGA SUNDARAM, MEMBER (J)

This Adjudicating Authority vide order dated 15.04.2024 in Company Petition No.(IB)- 442 (ND)/2022 had initiated Corporate Insolvency Resolution Process against M/s. Bee K Bee Prints Private Limited,

Corporate Debtor herein and appointed the Interim Resolution Professional of the Corporate Debtor.

The Applicant is directed to approach the IRP appointed in the above matter and take steps for filling their claim as per the provisions of law.

At the request of the Learned Counsel for the Applicant, this Adjudicating Authority feels it proper to grant liberty to the Applicant for revival/restoration of the matter in C.P. No.(IB)- 632 (ND)/2022, if a settlement is arrived at and the CIRP is terminated as per law in the Company Petition No.(IB)- 442 (ND)/2022.

Accordingly, the instant Company Application i.e., **(Company Petition No.(IB)- 632 (ND)/2022) stands disposed of.**

Let the files be consigned to record room.

Sd/-

**(DR.SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MANNI SANKARIAH SHANMUGA SUNDARAM)
MEMBER (J)**

**C.P. No.(IB)- 632 (ND)/2022
Date of Order:16.04.2024**